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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

ORIGINAL APPLICATION NO.1334 OF 2006.

Allahabad this the 30<sup>th</sup> day of April, 2007.

Hon'ble Mr. S.K. Dhal, Member-J

Sira Ram, S/o Late Kanhai Lal, R/o C/o Mahesh Chand  
Sonker, 120-A Bazar (Top Khana), Allahabad

.....Applicant.

By Adv: Sri A. Srivastava.

**V E R S U S**

1. The Union of India through Secretary of Defence, Sena Bhawan, New Delhi.
2. C.D.A. (Pension), Dropadi Ghat, Cantt.  
Allahabad.

.....Respondents.

By Adv: None.

**O R D E R**

Heard the learned counsel for the applicant on the petition filed on 2.4.2007 to implead "E.V. (Unit Accountant), Garrison Engineer" as respondent no.3 on the ground that it is necessary party and its presence is required for disposal of the O.A. Hence the M.A. no. 758 of 2007 is allowed. The necessary amendment be carried out during the course of the day.

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2. The applicant has prayed in the O.A. for release of his salary, gratuity and commuted value of pension for which he has made a representation to the respondent no.3 and the same is still pending for consideration. It is further submitted that a direction may be issued to the respondent no.3 to consider and dispose of the representation of the applicant dated 23.3.2005. Hence, the respondent no.3 is directed to consider and dispose of the representation of the applicant dated 23.3.2005 within a period of three months from the date of receipt a certified copy of this order under the intimation to the applicant.

3. With the above directions, the O.A. stands disposed of with no order as to costs.

*SV*

MEMBER-J

GIRISH/-